

(c) the steps taken to prevent such detentions in future ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) A total of 45 Indian fishermen were detained by the Sri Lankan authorities in separate incidents in Sri Lankan waters during the period from September 1996 to January 1997. On March 3, 1997, a further eight crew members of an Indian vessel were detained after being intercepted by the Sri Lankan Navy close to the shores of Sri Lanka while transporting refugees and material from Sri Lanka into India.

(b) and (c) The Sri Lankan authorities have been approached through diplomatic channels to obtain the release of the detained fishermen. During the visit of the External Affairs Minister to Colombo in January 1997, both India and Sri Lanka agreed to deal with problems faced by fishermen of the two countries in a spirit of compassion and understanding. The Sri Lankan Government have subsequently released 25 Indian fishermen against whom there were no charges relating to security or trafficking of refugees. The release of the remaining fishermen is being pursued with the Sri Lankan authorities. Steps are also being taken to caution Indian fishermen against entering into Sri Lankan waters in view of the ongoing conflict situation there.

#### **Purchase by ICCR**

6150. SHRI PRAMOTHES MUKHERJEE :

SHRI FAGGAN SINGH KULESTE :

SHRI VIJAY ANNAJI MUDE :

SHRI DEVENDRA BAHADUR ROY :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the purchasing of official goods in high value of ICCR without tender;

(b) whether the ICCR are also constructing rooms in violation of municipal rules; and

(c) if so, the steps proposed to be taken in the matter ?

THE MINISTER OF STATE OF MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Purchases are normally made from Government outlets. The items which are not available in the Government outlets are purchased from the authorised dealers or by calling sealed quotations from reputed firms.

(b) Three temporary enclosures were raised in 1994-95 to accommodate the staff members in the public interest.

(c) The question does not arise.

#### **Power Project at Jabalpur**

6151. SHRI FAGGAN SINGH KULESTE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up 3000 Mega Watt power plant at Jabalpur division of Madhya Pradesh.

(b) if so, the details thereof;

(c) whether the survey team has conducted in this regard; and

(d) if so, the time by which the plant is likely to be commissioned ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) No proposal for setting up a 3000 MW power plant at Jabalpur division of Madhya Pradesh is under consideration of the Central Electricity Authority.

(b) to (d) Do not arise.

#### **ICCR Library**

6152. SHRI HARI SINGH :

SHRI RAM TAHAL CHAUDHARY :

Will the PRIME MINISTER be pleased to state:

(a) whether certain rare manuscripts and other valuable documents of historic and cultural importance relating to Maulana Abul Kalam Azad have disappeared from the library of the Council for Indian Cultural Relations;

(b) if so, the details thereof; and

(c) the steps taken by the Government to recover these rare documents ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) All personal papers and manuscripts of Maulana Abul Kalam Azad are physically there in the ICCR Library. However in a preliminary inspection done in 1996 it was found that five manuscripts of works by other authors from the collection could not be located in their designated sections.

Since then a physical verification of the books in the Library has been undertaken and four of the missing manuscripts have been located. One manuscript-Kulligat-e-Sadi of Sadi Mushihuddin is still not traceable.

(c) The second round of stock taking and physical verification of the library books is currently being undertaken.

#### **Ambedkar Awas Yojna**

6153. SHRI P. NAMGYAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Ambedkar Awas Yojana, DDA's